

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

DATE OF ORDER : 03.01.2002

OA 588/2001

Suresh Chand Dubey son of Shri Jagdish Prasad aged about 56 years, resident of Govindji Ka Mandir, Moori Charbagh, Bharatpur.

....Applicant.

VERSUS

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Divisional Railway Manager, Western Railways, Kota.
3. Deputy controller of Stores, Western Railway, Kota.

....Respondents.

Mr. Ankur Rastogi, Counsel for the applicant.

CORAM

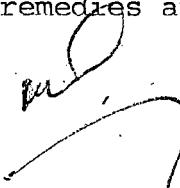
Hon'ble Mr. Justice O.P. Garg, Vice Chairman.

Hon'ble Mr. Gopal Singh, Member (Administrative).

ORDER

PER HON'BLE MR. JUSTICE O.P. GARG, VICE CHAIRMAN

Heard Shri Ankur Rastogi, Counsel for the applicant. After the departmental inquiry, applicant was inflicted punishment. Shri Rastogi concedes that there is a forum for filing appeal under the rules, He has not exhausted remedy provided under the rules and ^{has} straightway come before this Tribunal u/s 19 of the Administrative Tribunal's Act, 1985. This application is not maintainable as the applicant has not exhausted all the remedies available to him. Therefore, we are



not inclined to entertain this application and dismiss the same. However, it is directed that in case the applicant prefers an appeal within a period of 15 days from today, it shall be decided on merits by the Appellate Authority unmindful of the fact that the appeal is barred by time.

Gopal Singh

(GOPAL SINGH)

MEMBER (A)

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(O.P. GARG)

VICE CHAIRMAN